

(d) whether there is any regulatory agency that observes the usage of drones in the country; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) In order to counter the threat of drones in the country, necessary guidelines have been issued, which include measures to be taken by the Central and the State Governments, in consultation with the security agencies.

(c) to (e) Ministry of Civil Aviation and Directorate General of Civil Aviation (DGCA) regulate the operation of drones in the country. On 22-08-2018, DGCA had notified the Civil Aviation Requirements for operation of Civil Remotely Piloted Aircraft System, laying down the norms for the import, sale and operation of drones.

Caste based census

388. SHRI NEERAJ DANGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Caste based Census has been done by Government;

(b) if so, whether Government proposes to make its figures public;

(c) if so, by when; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (d) Socio Economic and Caste Census (SECC) 2011 was conducted by the Ministry of Rural Development (MoRD) and the then Ministry of Housing and Urban Poverty Alleviation (HUPA) in rural and urban areas respectively. The SECC 2011 data excluding the caste data have since been finalized and published by MoRD and HUPA. The Office of the Registrar General, India had provided logistic and technical support in conducting the SECC-2011. The raw caste data have been handed over to the Ministry of Social Justice and Empowerment for classification and categorization of data.